

Item NO.33

M.A. No.2513/2003 IN
O.A. No.1119/2003

29.12.2003

Present : None for the original applicant

Shri K.L. Bhandula, learned counsel for
the applicants in MA 2513/03
(original respondents)

MA 2513/2003

Heard Shri K.L. Bhandula, learned counsel for
the respondents.

2. This misc. application has been filed by
original respondents seeking extension of time to
implement the order dated 3.10.2003 in OA 1119/2003.
This Tribunal had directed the original applicant to
furnish the details within two weeks and the original
respondents were directed to consider the same for
reimbursement of medical claim to the applicant within
further period of two weeks. The original respondents
by this misc. application have stated that certain
^{were} discrepancies found in the details submitted by the
applicant. Accordingly, a letter dated 20.11.2003
(Annexure -1 to the misc. application) was issued to
the applicant which has been served but no compliance
has been made by the applicant. In the circumstances,
by this misc. application, the original respondents
have sought three months extension. However, the
learned counsel of the original respondents states
that even up to date no compliance has been made of
the letter dated 20.11.2003. In the circumstances, he
states that if the compliance by the applicant is
made, his case can be considered expeditiously.

Ch. Nagesh

(2)

3. A copy of this misc. application has already been served on the applicant but no reply has been filed till date. It is presumed that the applicant does not want to file any reply. In the circumstances, this misc. application is ~~to be~~ disposed of on the basis of material already on record and on the basis of submissions made by the learned counsel of the original respondents.

4. Considering the facts of this case, it will be reasonable to allow one month's time for consideration of the claim of the applicant after the details as called for by the original respondents are submitted by the applicant. The original respondents may decide the claim of the applicant accordingly.

5. MA 2513/2003 is disposed of accordingly.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

/ravi/